

'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution and as such registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments including cases relating to Custodial Deaths. However, Government of India has been issuing guidelines from time to time to make concerted efforts to improve the administration of Criminal Justice System and to take effective measures to control crime.

Moreover, National Human Rights Commission (NHRC) has also issued instructions to all State Governments/Union Territory authorities which are under obligation to report all deaths in custody, within 24 hours of its occurrence irrespective of the cause of death of the deceased. These are examined by NHRC from human rights perspective after calling for requisite reports and other relevant materials and appropriate orders are passed by the Commission.

Section 176 of Cr. P. C. has also been amended to provide that in case of death or disappearance of a person or rape of a woman while in the custody of the police, there shall be mandatory judicial inquiry and in case of death, examination of the dead body shall be conducted within 24 hours of death *vide* Cr. P. C. (Amendment) Act, 2005.

#### **Possibility of terror attack from air**

2013. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether according to the intelligence reports the next terror attacks might be executed from the air;

(b) if so, the facts and details thereof;

(c) whether Pakistan's terror group are targeting key defence establishments to launch sensational attacks on important locations; and

(d) if so, the counter strategy Government proposes to adopt in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) There are no specific inputs to this effect.

(d) Does not arise. However, the Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, including terrorist incidents, and a number of significant steps have been taken to enhance the level of preparedness to counter terrorist incidents, to strengthen the intelligence and security apparatus, and strengthen the legislative and investigative provisions to counter terrorism.

#### **Review of VIP security**

2014. SHRI MAHENDRA MOHAN:

SHRI N.K. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has recently decided to review the list of VIPs who are enjoying security cover;